

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 276 of 1994

Friday this the 25th day of February, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

N. Vasanthakumaran,
Mechanic, Petrol & Diesel Engine
(Skilled) Office of the Garrison
Engineer, Electrical/Mechanic-2
Power House, Naval Base
Cochin-4.

....Applicant

(By Advocate Mr. K. Balakrishnan)

Vs.

1. The Union of India, represented by its Secretary Government, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, Military Engineering Service, Army Headquarters New Delhi.
3. The Chief Engineer, Military Engineering Service, Naval Base, Cochin.
4. The Commander Works Engineer, Military Engineering Service, Naval Base, Cochin-4.
5. The Garrison Engineer, Military Engineering Service, Naval Base, Kochi.4.

....Respondents

O R D E R (By Advocate Unnikrishnan for SCGSC)

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks a direction to command second respondent to consider his claim for promotion to the post of Vehicle Mechanic, H.S.II. We find that he has raised a similar claim before second respondent, by Annexure.A3 representation. We direct second respondent to consider Annexure.A3 representation and pass a reasoned

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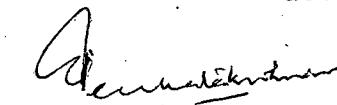
order thereon with reference to the rules governing the subject and the facts of the case, within two months from today. According to applicant, Annexure A1 order governs the facts of the case on hand. We do not wish to express any opinion on this aspect.

Second respondent will examine whether the aforesaid order has application to the facts of the case.

2. Though we issued notice to Central Government Standing Counsel, he has no instructions in the matter.

3. With the aforesaid directions, application is disposed of. No costs.

Dated 25th February, 1994.



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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